

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3093
ANSWERED ON:23.12.2003
REVISED PURCHASE POLICY
SHEESH RAM SINGH RAVI

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) Whether it is a fact that the Kendriya Bhandar has revised its purchase policy but the same has not yet come into effect;
- (b) If so, when and the reasons for reframing the same;
- (c) the manner in which the revised policy differ from the earlier policy.
- (d) the time by which the policy is likely to come into force; and
- (e) the manner in which the Government propose to ensure that the policies/decisions taken recently are not changed by subsequent management?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS.(SHRI HARIN PATHAK)

(a) to (d): Based on past experience, Kendriya Bhandar felt the need for taking a more holistic view and has accordingly, formulated a New Purchase Policy. The main features of this policy are:

- (i) Items are categorized as branded and unbranded.
- (ii) Branded items would be procured from manufacturers, or wherever this is not possible, from their authorized distributors.
- (iii) For unbranded items, tenders would be invited from manufacturers and/or authorized distributors.
- (iv) Items would be introduced in Kendriya Bhandar by entering into bipartite/tripartite agreement for a specific period, not exceeding one year, with the manufacturers/authorized distributors as the case may be.

The purchase Policy, 2003 is under implementation. Proposals/Tenders have been invited as per the policy.

(e): Policy formulation of an organization is a continually evolving process and a duly constituted Board of Directors may review and decide such issues to suit the circumstances.